

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 186
(IB)-132(PB)/2017

IN THE MATTER OF:

Punjab National Bank

Vs.

Samtel Color & Ors

.... Applicant/petitioner

.... Respondent

SECTION:

Under Section 7 of IBC, 2016 in Liq.

Order delivered on 16.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent : Ms. Shweta Thakur, Adv. for liquidator

ORDER

CA-2846(PB)/2019:-

It is an application filed by the liquidator under Section 60(5) of the Code against a third party with regard to the transfer charges payable to Himachal Pradesh Housing & Development Authority, the transaction mentioned in this case in respect to amalgamation happened in the year 1997, whereby this bench will not have any jurisdiction under IBC to cover the transaction happened more than ten years before. Moreover, it is an application seeking relief against the third party who is neither creditor nor debtor to this corporate debtor. Accordingly, this application is hereby dismissed.

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(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

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(S. K. MOHAPATRA)
MEMBER (TECHNICAL)